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ITEM NO.23

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).

33413-33415/2014

(Arising out of impugned final judgment and order dated 09/04/2014

in RA No. 155396/2010 15/07/2014 in SA No. 507/2014 05/05/2010 in

WA No. 53870/1999 09/04/2014 in WA No. 53870/1999 passed by the

High Court of Judicature at Allahabad)

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ

AND BHAGWATI AND ORS Respondent(s)

(Office report for directions)

Date : 21/10/2016 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE N.V. RAMANA

[IN CHAMBERS]

For Petitioner(s) Mr. Mohit D. Ram, Adv.

Ms. Monisha Handa, Adv.

For Respondent(s) Ms. Neha Agarwal, Adv.

Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue fresh dasti notice to unserved respondents.

(SWETA DHYANI) (S.S.R. KRISHNA)

SR.P.A.

ASSISTANT REGISTRAR